

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-248(PB)/2017

IN THE MATTER OF:

**Athena Multitrade Pvt. Ltd. And
Sahyog Multibase Ltd.**

.....Petitioner

SECTION : UNDER SECTION 230-232

Order delivered on 11.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**S.K. MOHAPATRA
Hon'ble Member (T)**

For the Petitioner(s) : Mr. Suman Kumar, Advocate
For the OL : Mr. Amish Tandon, Mr. Ajeyo Sharma, Advocates
For the RD/ROC : Mr. Manish Raj, Company Prosecutor

ORDER

Objections by the Regional Director and Official liquidator have already been filed.

Learned counsel for the Income Tax Department states that a wrong date has been noted in their diary and instead of today's date she has noted 13.01.2018. The objection of the Income Tax Department, if any, be filed before the next date of hearing with a copy in advance to the learned counsel for the applicant.

List for further consideration on 19.01.2018.


**(M.M. KUMAR)
PRESIDENT**


**(S.K. MOHAPATRA)
(MEMBER TECHNICAL)**

**11.01.2018
Vineet**